

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 127/2001  
M.A. NO. 91/2001

(3)

New Delhi this the 5th day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI M.P.SINGH, MEMBER (A)

1. Dr. Neeraj Gupta S/O Laxmi Chand,  
R/O 487 Bhola Nath Nagar,  
Shahdara, Delhi-32.
2. Dr. Rachna Gupta W/O Dr. Neeraj Gupta,  
R/O 487 Bhola Nath Nagar,  
Shahdara, Delhi-32.
3. Dr. Samita Gupta W/O Dr. Avneesh Gupta,  
R/O A-17 Vivek Vihar Phase-I,  
Delhi-95.
4. Dr. Prerna Aggarwal W/O Dr. Rajeev Aggarwal,  
R/O 59 Surya Niketan, I.P.Estdn.,  
Delhi-92.
5. Dr. Chavvi Gupta D/O P.N.Gupta,  
R/O C-190 Madhuban,  
Delhi-92.
6. Dr. Archana Jain W/O Dr. Sandeep Kumar,  
R/O 1-3 Main Bazar,  
Laxmi Nagar, Delhi-92.
7. Dr. Anup Nath S/O J.P.Nath,  
R/O 4/1778 Mahaveer Block,  
B.N.Nagar, Shahdara,  
Delhi-32.
8. Dr. Mohan Ram Mittal S/O D.K.Mittal,  
R/O 60 Kalibari Apartment,  
DIZ Area, Udyan Marg,  
New Delhi.
9. Dr. Krishan Dev S/O Raja Ram,  
R/O 1/2141 East Ram Nagar,  
Shahdara, Delhi-32.
10. Dr. Rakesh Kartar S/O K.C.Ahuja,  
R/O 7/27 Jwala Nagar,  
Shahdara, Delhi-32.
11. Dr. Anurag Anjana Singh  
W/O Dr. Mukul Rajesh,  
R/O C-4/150 Yamuna Vihar,  
Delhi-53.
12. Dr. Meena W/O Dr. Gajender Singh,  
R/O D-28, G.T.B.Hospital Campus,  
Delhi-110095.

*W.J.*

13. Dr. Jyotsna Srivastava  
D/O R.K.Srivastava,  
R/O 360-B, Pocket J&K,  
Dilshad Garden, Delhi-95.

14. Dr. Monalisa Borah W/O Jayanata Das,  
R/O B-II 702, Paradise Aptt.,  
40, I.P.Estdn, Delhi-92.

15. Dr. Seema Rani D/O Sahab Singh,  
R/O L-20/47 St.No.5,  
Kartar Nagar, Ghonda,  
Delhi-53. ... Applicants

( By Shri S.K.sinha, Advocate )

-versus-

1. Govt.of NCT of Delhi  
through its Secretary (Medical),  
Health & Family Welfare Department,  
5, Sham Nath Marg  
Delhi-110054.

2. Director of Health & Family Welfare,  
Govt. of NCT of Delhi,  
'E' Block, Saraswati Bhawan,  
Connaught Place,  
New Delhi. ... Respondents

( By Shri Harvir Singh, Advocate )

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Application made by the learned counsel for respondents for time to put in his reply is rejected as the present case is covered by various judgments which have already been rendered by the Tribunal, the High Court as also by the Supreme Court.

2. MA No.91/2001 for joining together in a single application is granted.

3. Applicants have been appointed as medical officers on contract basis. By the present OA they claim the same pay scale, allowances and other service benefits as are admissible to regularly appointed

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medical officers. Aforesaid claim has been granted by various orders which have already been passed.

4. In the circumstances, the present OA is allowed with a direction to respondents to grant applicants the same pay scale, allowances as also other service benefits as are admissible to medical officers appointed on regular basis. Respondents are restrained from discontinuing the services of applicants till regular appointments are made through the Union Public Service Commission. Present order be implemented within a period of three months from the date of service. <sup>of this order</sup> No costs.

( M.P. Singh )  
Member(A)

( Ashok Agarwal )  
Chairman

/as/